

**NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH
COURT HALL NO: II**

Hearing Through: VC and Physical (Hybrid) Mode

CORAM: SHRI. RAJEEV BHARDWAJ, HON'BLE MEMBER (J)

CORAM: SHRI. SANJAY PURI, - HON'BLE MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
HYDERABAD BENCH, HELD ON 22.04.2024 AT 10:30 AM

TRANSFER PETITION NO.	
COMPANY PETITION/APPLICATION NO.	Intervention Petition (IBC)/8/2022, Intervention Petition (IBC)/9/2022 in Company Petition IB/290/2022
NAME OF THE COMPANY	Indu Eastern Province Projects Pvt Ltd
NAME OF THE PETITIONER(S)	Koncept Nirman Pvt Ltd
NAME OF THE RESPONDENT(S)	Indu Eastern Province Projects Pvt Ltd
UNDER SECTION	7 of IBC

ORDER

CP/IB/290/2022

Present: None appeared for the Financial Creditor.

Ld. Counsel Mr. M. Ashwin Reddy for the Corporate Debtor.

On perusal of the record, it is clear that for the last about 2 years, none has appeared for the Financial Creditor. On the next date of hearing, if the Financial Creditor does not appear, the Petition will be dismissed for non-prosecution.

Intervention Petition (IBC)/8/2022

Present: Mr. Rahul Reddy, Additional Advocate General for the State of TS.

None appeared for the Respondent.

Intervention Petition (IBC)/9/2022

Present: Ld. Counsel Mr. Rajashekar Rao Salvaji for the Applicant.

None appeared for the Respondent.

Matter is adjourned to 28.06.2024 along with IAs.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)